

ANNUAL REPORT OF NATIONAL PROJECTS CONSTRUCTION CORPORATION LTD., NEW DELHI FOR 1962-63 ALONG WITH AUDITED ACCOUNTS.

The Minister of Irrigation and Power (Dr. K. L. Rao): I beg to lay on the Table a copy each of the following papers:

- (i) Annual Report of the National Projects Construction Corporation Limited, New Delhi for the year 1962-63 along with the Audited Accounts and the comments of the Comptroller and Audited General thereon, under sub-section (1) of section 619A of the Companies Act, 1956.
- (ii) Review by the Government on the working of the above Corporation.

[Placed in Library, See No. LT-2931/64].

NOTIFICATIONS UNDER SECTION 159 OF THE CUSTOMS ACT, 1962 AND SECTION 38 OF CENTRAL EXCISES AND SALT ACT, 1944.

The Minister of Planning (Shri B. K. Bhagat): I beg to lay on the Table—

- (i) a copy each of the following Notifications under section 159 of the Customs Act, 1962 and section 38 of the Central Excises and Salt Act, 1944, making certain further amendments to the Customs and Central Excise Duties Export Drawback (General) Rules, 1960:—

- (a) G.S.R. 697 dated the 2nd May, 1964.
- (b) G.S.R. 698 dated the 2nd May, 1964.

(c) G.S.R. 699 dated the 2nd May, 1964.

(d) G.S.R. 700 dated the 2nd May, 1964.

(e) G.S.R. 718 dated the 9th May, 1964.

(f) G.S.R. 719 dated the 9th May, 1964.

[Placed in Library, See No. LT-2932/64].

- (ii) a copy each of the following Notifications under section 159 of the Customs Act, 1962:—

(a) The Manufacture in Customs Bond (General) Amendment Rules, published in Notification No. G.S.R. 705 dated the 2nd May, 1964.

(b) G.S.R. 706 dated the 28th April, 1964.

(c) G.S.R. 711 dated the 1st May, 1964.

(d) G.S.R. No. 716 dated the 9th May, 1964.

(e) G.S.R. No. 717 dated the 9th May, 1964.

(f) G.S.R. 752 dated the 13th May, 1964.

(g) G.S.R. 776 dated the 23rd May, 1964.

[Placed in Library, See No. LT-2933/64].

- (iii) a copy of Notification No. 1/64 dated the 14th March, 1964, as corrected by Notification No. 3/64 dated the 2nd May, 1964, making certain amendment to the General Regulations of the Industrial Finance Corporation of India, under sub-section (3) of section 43 of the Industrial Finance Corporation Act, 1948. [Placed in Library, See No. LT-2934/64].